

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF SATLUJ SPINTEX LIMITED**

RELEVANT PARTICULARS	
1.	Name of corporate debtor SATLUJ SPINTEX LIMITED
2.	Date of incorporation of corporate debtor 17/03/2010
3.	Authority under which corporate debtor is incorporated / registered Registrar of Companies-Chandigarh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U17290PB2010PLC033706
5.	Address of the registered office and principal office (if any) of corporate debtor Post Office Bazar Near Post Office, Bathinda, Punjab-151001
6.	Insolvency commencement date in respect of corporate debtor 03.07.2024 (Copy of order received by IRP on 04.07.2024)
7.	Estimated date of closure of insolvency resolution process 30.12.2024 (Being 180 days from commencement of CIRP)
8.	Name and registration number of the insolvency professional acting as interim resolution professional Pardeep Kumar Lakhani IBBI/IPA-001/IP-P00541/2017-18 /10966
9.	Address and e-mail of the interim resolution professional, as registered with the Board 408 Ram Baugh Lane, Lotus Park BHD, H.P. Petrol Pump, Malad (W Chincholi), Mumbai City, Maharashtra -400064 Email:pradeep.lakhani1967@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional 405 New Delhi House, 27 Barakhamba Road, Connaught Place, New Delhi, 110001 Email:cirp.satlujspintex@gmail.com
11.	Last date for submission of claims 17.07.2024 (Being 14 days from CIRP commencement date)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not Applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) Not Applicable as per information available with IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of a corporate insolvency resolution process of M/s. Satluj Spintex Ltd. on 03.07.2024.

The creditors of M/s. Satluj Spintex Ltd. are hereby called upon to submit their claims with proof on or before 17.07.2024 to interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 05.07.2024  
Place: New Delhi

Pardeep Kumar Lakhani  
Interim Resolution Professional  
Satluj Spintex Limited  
IBBI/IPA-001/IP-P00541/2017-2018/10966  
AFA Valid Upto: 25.10.2024



# No-trust move fizzles out, 21 councillors skip meet

They had moved no-confidence motion on June 28

ZIRAKPUR MC

TRIBUNE NEWS SERVICE

ZIRAKPUR, JULY 5

High drama prevailed at the Zirakpur Municipal Council this afternoon during the special meeting called by MC president Udayvir Singh Dhillon. The meeting was called after a no-confidence motion was moved by 21 councillors, including those of the ruling Congress. A total of seven councillors showed up at the meeting along with the MC president, whereas the rest of the councillors were nowhere to be found.

About 30 minutes later, at around 3.40 pm, the Executive Officer, Ashok Pathriya, communicated to the MC president that the meeting would have to be rescheduled due to the lack of adequate security arrangements at the venue. Dhillon had earlier approached the Punjab and Haryana High Court



Zirakpur MC president Udayvir Singh Dhillon and his father Deepinder Singh Dhillon with councillors after meeting in Zirakpur on Friday. TRIBUNE PHOTO: RAVI KUMAR

seeking directions to make adequate security arrangements to maintain law and order within the 200 metres of the building and videography of the entire proceedings of the meeting on July 5. After receiving the letter in the meeting room, Dhillon said he

was satisfied with the security arrangement, adding that the meeting would have to take place today.

On the other hand, SAD councillor Yadvinder Sharma said that the agenda for the meeting was received yesterday. "According to the rules,

the agenda must be communicated at least 48 hours prior to the meeting. The president needs to follow all the rules and call another meeting. All 21 councillors that have moved the no-trust motion in writing will be present in the meeting."

# Union's strike against Sirhind BPDO

Will continue to protest till he is transferred, say employees

OUR CORRESPONDENT

FATEHGARH SAHIB, JULY 5

Employees of the Sirhind Block Development and Panchayat Office (BDPO), Panchayat Secretary, and MGNREGA Employees' Union have gone on strike, levelling allegations of corruption and misbehaviour against the BDPO. They said they would not work under him.

They have also urged the Deputy Commissioner and Fatehgarh Sahib MLA to transfer him.

Sirhind Panchayat Officer Pardeep Kumar said the BDPO mentally tortures the staff, including secretaries, MGNREGA workers, and whoever goes to meet him for official work. He said the officer uses abusive and foul language towards the staff, particularly the ladies. He said they have brought the matter to the attention of higher authorities many times, but to no avail. He added that the strike was their last resort.

AE Amarjit Kumar said



Protesting employees stage a dharna against the Sirhind BDPO on Friday.

BDPO misbehaves with ladies and other staff, adding that he also demands a hefty commission in advance before signing any cheque that is to be issued for development works. He said development works were affected due to non-payment, adding that the BDPO should be held responsible.

When contacted, Sirhind BPDO Ramesh Kumar said all the charges against him are baseless as he takes all decisions as per rules, adding that some employees want favours from him, which is

why they are protesting. Former MLA Kuljit Singh Nagra said the BDPO enjoys political patronage; he is actually an accountant and has been given additional charge of the BDPO against rules. He said the BDPO was caught accepting bribes from the VB, adding that he was out on bail. He said that, as per the rules, the employee facing a corruption case cannot be given an additional charge. He said a few months ago, the Sarpanches' Union held dharna against him. He said the union levelled cor-

ruption charges against him and his transfer orders were issued; however, he got a stay order from the High Court as he has a year before his retirement. He said he got to stay as an accountant; however, he has been working as the BDPO illegally, as no new orders were issued for the additional charge. Deputy Commissioner Parneet Shergill said she had been receiving complaints against BDPO, adding that she has now forwarded the complaints to FCR (Rural Development) for action.

## Commission inspects quality of food in schools, anganwadi centres

FATEHGARH SAHIB, JULY 5

Preeti Chawla, Member, Punjab State Food Commission, visited schools, ration depots, and Anganwadi centres to check the quality of food and ration being provided under various schemes of the National Food Security Act 2013. She reviewed the mid-day meal prepared in schools and expressed satisfaction. She assured the school authorities of a resolution to problems related to the basic infrastructure of the schools. She said the staff preparing the mid-meal should always pay attention to cleanliness and ensure compliance with all the rules.

While checking the ration depots, she checked the e-POS machines and storage facilities. She said she found everything in order. She also checked the Anganwadi centres, and during this, she inspected the registers of the centres and expressed satisfaction. Officials of various departments were present on this occasion. — OC



Garbage dumped on the Mohali-Landran stretch of the national highway. TRIBUNE PHOTO: VICKY

## Trash greets tourists at 'Gateway of Punjab'

TRIBUNE NEWS SERVICE

MOHALI, JULY 5

Garbage and foul smells greet tourists at the 'Gateway to Punjab' these days. The Landran-Kharar National Highway near Kailon village is littered with trash at several places, with the foul smell making it difficult to cross this stretch. Commuters said the NHAI, MC, and GMADA officials have not taken any

action over this problem. It has been almost a month since the garbage is littered alongside the road near housing societies and village areas; however, the recent rain spells have made matters worse with the threat of diseases growing every day.

Local residents expressed ignorance about who dumps garbage on the road; however, it is an open secret that there are no

dustbins in the area and there is no designated place to collect and dispose of garbage in the city. Jaswinder Gill, a resident of Kailon, said, "Most of the nearby housing societies, or RWA, have hired private contractors who collect garbage from here and take it away. We do not know exactly where they dump it. The sanitation situation in the villages here is a mess."

## Excise & Taxation Dept's special campaign till July 31

PANCHKULA, JULY 5

The Haryana Excise and Taxation Department is running a special campaign for the settlement of pending proceedings and the rectification of orders from July 3 to July 31.

DETC Sales Hanish Gupta said all the taxpayers of the district or their authorised representatives should contact their respective competent officer for settlement of pending proceedings and settle the cases by July 31. — TNS

## Punjab DGP releases book on police

FATEHGARH SAHIB, JULY 5

DGP Punjab Gaurav Yadav released the book "Police in New Avatar: Changing Role and Responsibilities," written by Mata Gujri College, Fatehgarh Sahib Assistant Professor Dr Sheveta Sehgal. He appreciated Sheveta's efforts and said the book would help boost the police's morale.

Sheveta the police had carried out various responsibilities during the pandemic with sincerity, adding that fighting COVID-19 would not have been possible without the police. — OC

## Expedite collecting dues, allocating land under CM scheme: Minister

TRIBUNE NEWS SERVICE

PANCHKULA, JULY 5

Urban Local Bodies Minister Subhash Sudha directed officials of local bodies to expedite the payment of dues and the allocation of land under the Chief Minister Urban Body Ownership Scheme today. He held a review meeting with officials of the Urban Local Bodies Department in the city.

He said the department was receiving complaints about the non-performance of officials during visits to respective cities. He was joined by UBL Secretary Vikas Gupta and UBL Director Yash Pal Yadav.

Sudha said the department has opened the online portal for applications received under the Chief Minister Urban Body Ownership Scheme, an initiative granting ownership rights to shopkeepers occupying local body land. He said, "The eligible individuals should be asked to deposit the requisite money and be allocated the land."

He said the state had received a total of 5,872 applications under the same umbrella, of which 5,033 applicants have already deposited their payments.

He said about 48.08 lakh property IDs have been made in the state. "Of these,

self-certified reports have been prepared for only 12.13 lakh," he said. He also directed officials concerned to expedite the work.

He said the department has received data for the inclusion of 2,223 irregular colonies from different cities as regular colonies. He said, "So far, 741 colonies have been selected for regularisation." He directed officials concerned to expedite and complete the departmental process for the regularisation of the remaining colonies.

The minister also questioned officials about the delay in the tendering process for door-to-door collection of garbage waste.

## Warehousing Corporation official returns bribe money



Commission agents honour Market Committee chairman.

SURINDER BHARDWAJ

FATEHGARH SAHIB, JULY 5

In an interesting turn of events, an official of Warehousing Corporation has allegedly returned bribe money that he had extracted from certain commission agents of the grain market at Chanarthal village. The commission agents said the manager of the Punjab Warehouse Corporation, Kulwinder Singh, posted at Chanarthal collected Rs 3.5 lakh in bribes from them, adding that they complained to the Chanarthal Market Committee chairman, Gur-

winder Dhillon. They said that with his help, the bribe money was returned to them.

Dhillon said Kulwinder Singh took bribes from about 26 shopkeepers in the market. He said he raised this matter with the ADM of Punjab Warehouse Corporation. He said Kulwinder was pressured to return the money or face consequences, adding that the manager returned the bribe money today. He said his priority was to get the bribe money back to the shopkeepers, adding that he would not take up the matter with the Chief Minister.

## PSEB suspends officials for corruption

TRIBUNE NEWS SERVICE

MOHALI, JULY 5

The Punjab School Education Board suspended Senior Assistant Parvinder Singh along with helpers at the Certificate Branch Ranjit Singh and Rajinder Singh after huge flaws were found in the verification of the certificates related to the Punjab Pharmacy Council and tampering with records.

Jagtar Singh, a daily wage earner, has been shifted to the Regional Office at Rupnagar, along with the issuance of show cause notice to the Certificate Branch. The Board has recommended the registration of a Prevention of Corruption Act case in the matter.

The irregularities came to the fore during an investigation related to the verification of two certificates sent for verification by the Punjab Pharmacy Council on April 4.

# MC seeks special powers for councillors to spend up to ₹1 lakh per project on their own

RAVNEET SINGH

TRIBUNE NEWS SERVICE

PANCHKULA, JULY 5

The Municipal Corporation is set to give additional powers to corporation councillors to get small works done in their respective wards. After approval, the councillors would not need to bring matters falling below an expenditure of Rs 1 lakh per project to the MC House, as they would be allowed to approve and get them completed on their own.

The matter has already been discussed in a meeting of MC Councillors and employees and is awaiting approval from the Commissioner.

Officials said, post-approval, the councillors would be able to execute petty and emergency works in their respective wards. They would be able to spend up to Rs 1 lakh per project on 10 different

projects in a year. As such, the councillors would be able to spend Rs 10 lakh per year without approval from the house. The MC would thus spend a maximum of Rs 2 crore on behalf of its 20 councillors in a year.

Sources said the matter has been approved by the Mayor and two Councillors Suneet Singha of Ward 13 and Gurmial Kaur of Ward 10. They said it has not been approved by the Commissioner; however, it has been sent to the Urban Local Bodies Department for approval.

Ward 13 Councillor Suneet Singha said the decision has been taken to ensure that the small works of residents are completed on time. He said, "At times, people come with small problems like pits in front of their houses or broken gates in parks, which

could lead to mishaps. These works need minimal expenditure; however, they remain pending as all works being carried out by the MC need to go through the officer concerned, a proper process of preparation of the tender, calling the tender, allocation and getting the work done, all of which takes at least 45 days. This new decision will eliminate the needless delay in work and will be carried out through the approval of the councillor."

Mayor Kulbhushan Goyal said the MC is faced with enough issues of broken walls on public properties and non-functional street lights, among others. He said that after approval, these would be done with the approval of the councillors, adding that there would be no delay in the completion of such works.

## Kurali ex-MC councillor held in DA case

MOHALI, JULY 5

The Vigilance Bureau (VB) arrested Kurali's ex-MC councillor Gaurav Gupta for helping the former Executive Officer (EO) of Zirakpur Municipal Council, Girish Verma, in a case of amassing disproportionate assets. The VB said Verma and his accomplices Sanjiv Kumar, a resident of Kharar, and Pawan Kumar Sharma of Panchkula, a coloniser, had already been arrested.

A VB spokesperson said the court has allowed police to remand Gaurav Gupta for 4 days for further investigation. The spokesperson said a case was registered in 2022 for accumulation of disproportionate assets against Verma and others, adding that during the investigation it was found that Verma had purchased 19 prime residential and commercial properties in the names of his wife Sangeta Verma

and his son Vikas Verma. Verma had remained posted as EO in the Municipal Councils of Zirakpur, Kharar, Kurali, and Dera Bassi and used to pass on wrongful benefits to the local builders and developers, and in lieu of that, he obtained illicit money in the form of bank entries in the names of his wife and son from the accounts of the said builders as unsecured loans. — TNS

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF SATLUJ SPINTEX LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	<b>SATLUJ SPINTEX LIMITED</b>
2. Date of incorporation of corporate debtor	17/03/2010
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9. Address and e-mail of the interim resolution professional, as registered with the Board	408 Ram Baugh Lane, Lotus Park BHD, H.P. Petrol Pump, Malad (W Chincholi), Mumbai City, Maharashtra-400064 Email: pradep.lakhani1967@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	405 New Delhi House, 27 Barakhamba Road, Connaught Place, New Delhi, 110001 Email: cirp.satlujsintex@gmail.com
11. Last date for submission of claims	17.07.2024 (Being 14 days from CIRP commencement date)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable as per information available with IRP
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	<b>Web link:</b> https://bbi.gov.in/home/downloads <b>Physical Address:</b> Not Applicable

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of a corporate insolvency resolution process of M/s. Satluj Spintex Ltd. on 03.07.2024. The creditors of M/s. Satluj Spintex Ltd. are hereby called upon to submit their claims with proof on or before 17.07.2024 to interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

**Pardeep Kumar Lakhani**  
Interim Resolution Professional  
Satluj Spintex Limited  
IBBI/PA-001/IP-P00541/2017-18/10966  
AFA Valid Upto: 25.10.2024

Date: 05.07.2024  
Place: New Delhi



## जनता दरबार में बोले केंद्रीय मंत्री मनोहर लाल आमजन की समस्याओं का समाधान करवाना ही हमारी प्राथमिकता



समालखा में शुक्रवार को जनता दरबार में लोगों की समस्याएं सुनते केंद्रीय मंत्री एवं पूर्व मुख्यमंत्री मनोहर लाल। - विन

समालखा, 5 जुलाई (विन)

### ये रहे मौजूद

प्रदेश के पूर्व मुख्यमंत्री एवं वर्तमान में केंद्रीय ऊर्जा शहरी एवं आवास मंत्री मनोहर लाल ने कहा कि उनका ध्यान आमजन की समस्याओं का समाधान करने पर केंद्रित है और वे सभी 9 विधानसभा क्षेत्र में जाकर लोगों का ध्यानवाद करेंगे। जनता दरबार लगाकर उनकी समस्याओं का समाधान करेंगे। इसकी शुरुआत उन्होंने समालखा विधानसभा क्षेत्र से शुक्रवार को की। भाजपा नेता बिजेन्द्र आठ्ठा के फार्म हाउस पर लगाए खुले दरबार में उन्होंने लोगों को संबोधित किया और यह बात कही।

केंद्रीय मंत्री मनोहर लाल ने लोगों की समस्याओं को सुनते हुए कहा कि उनका समाधान निश्चित रूप से होगा वो भरोसा रखें। कार्यक्रम में हथवाला के बलबीर सिंह ने केंद्रीय मंत्री के समक्ष अपनी समस्या रखी। शिकायतकर्ता विरेंद्र त्यागी ने सड़क को मरम्मत करने से संबंधित समस्या रखी, जिसका उन्होंने समाधान करने का आश्वासन दिया। चरण सिंह ने खेत में ट्रॉयफार्मर लगाने की मांग रखी। इसके अलावा बड़ी संख्या में लोगों ने बिजली, पानी व अन्य रोजमर्रा की समस्याओं को लेकर केंद्रीय मंत्री के समक्ष शिकायत रखी। इस मौके पर 150 लोगों ने अपनी समस्याएं रखी, जिनको पूरा करने का उन्होंने आश्वासन दिया। केंद्रीय मंत्री मनोहर

## समालखा को नगर परिषद, अवैध कालोनियां रेगुलर करवाने की मांग

समालखा, 5 जुलाई (विन)

केंद्रीय मंत्री मनोहर लाल के जनता दरबार में पहुंचे समालखा बचाओ संघर्ष मोर्चा के संयोजक एवं आरटीआई एक्टिविस्ट पीपी कपूर ने समालखा नगरपालिका को नगर परिषद बनाने की सीएम घोषणा का प्रस्ताव सरकार को भिजवाने और सभी 23 अवैध कालोनियों को अप्रुव करवाने की फाइल तत्काल सरकार को भिजवाने की मांग की।

पीपी कपूर ने आरोप लगाया कि शहर की 23 अवैध कालोनियों को अप्रुव कराने की फाइल पालिका अधिकारी दबा कर बैठे हैं, वे सरकार

को नहीं भेज रहे। जबकि सरकार ने इन्हें पास करवाने के लिए मंजूरी दे रखी है। सरकार ने चार महीने से नगर परिषद बनाने के लिए नगर पालिका से जरूरी प्रस्ताव, नक्शा, जनसंख्या की सूचना मांग रखी है, लेकिन अधिकारियों की लापरवाही से फाइल भी ऊपर नहीं भेजी जा रही। दूसरे शहरों में अवैध कालोनियां अप्रुव हो रही हैं लेकिन समालखा में पिछले दस वर्षों से एक भी कालोनी पास नहीं हुई, क्योंकि पालिका अधिकारियों ने आज तक इनका केस ही सरकार को नहीं भेजा। नगरपालिका अधिकारियों ने आज तक शहर की अवैध कालोनियों का सर्वे तक नहीं करवाया है।

### फार्म ए सार्वजनिक घोषणा

(रेगुलेशन 6 ऑफ इन्साल्वेंसी एंड बैकरोटसी बोर्ड ऑफ इंडिया (इन्साल्वेंसी रेगुलेशन प्रोसेस फॉर कारपोरेट संस्था) रेगुलेशन, 2016 अधीन)

सतलुज स्पिनटेक्स लिमिटेड के क्रेडिटर्स के ध्यानार्थ

#### संबंधित विवरण

क्र.सं.	कारपोरेट देयता का नाम	सतलुज स्पिनटेक्स लिमिटेड
1.	कारपोरेट देयता का तिथि	17/03/2010
2.	अर्थात्, विनोद कुमार कारपोरेट देयता/पंजीकृत है	लोकेश्वर आर. कम्प्यूटिंग-चंडीगढ़
3.	कारपोरेट देयता का संस्था	U17290P02010PL00303706
4.	कारपोरेट देयता का पता	सेक्टर 28, गुरुदासपुर न्यू फोर्ट ऑफिस, बडिडा, पंजाब-151001
5.	कारपोरेट देयता के पंजीकृत कार्यालय का नाम व पंजीकृत (यदि कोई हो) का पता	03.07.2024 (04.07.2024 को आईआरपी द्वारा प्रकट और को प्रकट)
6.	कारपोरेट देयता के संबंध में इन्साल्वेंसी शुरुआती तिथि	30.12.2024 (सीआईआरपी के शुरुआत से 180 दिन)
7.	कारपोरेट देयता के संबंध में इन्साल्वेंसी शुरुआती तिथि	30.12.2024 (सीआईआरपी के शुरुआत से 180 दिन)
8.	कारपोरेट देयता के संबंध में इन्साल्वेंसी शुरुआती तिथि	30.12.2024 (सीआईआरपी के शुरुआत से 180 दिन)
9.	कारपोरेट देयता के संबंध में इन्साल्वेंसी शुरुआती तिथि	30.12.2024 (सीआईआरपी के शुरुआत से 180 दिन)
10.	कारपोरेट देयता के संबंध में इन्साल्वेंसी शुरुआती तिथि	30.12.2024 (सीआईआरपी के शुरुआत से 180 दिन)
11.	कारपोरेट देयता के संबंध में इन्साल्वेंसी शुरुआती तिथि	30.12.2024 (सीआईआरपी के शुरुआत से 180 दिन)
12.	कारपोरेट देयता के संबंध में इन्साल्वेंसी शुरुआती तिथि	30.12.2024 (सीआईआरपी के शुरुआत से 180 दिन)
13.	कारपोरेट देयता के संबंध में इन्साल्वेंसी शुरुआती तिथि	30.12.2024 (सीआईआरपी के शुरुआत से 180 दिन)
14.	कारपोरेट देयता के संबंध में इन्साल्वेंसी शुरुआती तिथि	30.12.2024 (सीआईआरपी के शुरुआत से 180 दिन)

दिनांक: 05.07.2024  
स्थान: नई दिल्ली

IBBI/IPA-001/IP-PO0541/2017-2018/10966  
AFA Valid Upto: 25.10.2024

## 'प्रदेश में कांग्रेस की लहर, हुड्डा के नेतृत्व में बनेगी सरकार'

पानीपत, 5 जुलाई (भा)

वरिष्ठ कांग्रेस नेता एवं पूर्व मंत्री बिजेन्द्र सिंह 'बिल्लू' ने शुक्रवार को बताया कि रविवार को गांव सिवाह स्थित

उनके फार्म हाउस में पानीपत ग्रामीण हलके के कार्यकर्ताओं की मासिक बैठक होगी। बैठक में प्रदेश में होने वाले विधानसभा चुनाव को लेकर विस्तार से चर्चा की जाएगी।

कार्यकर्ताओं की बृथ स्तर तक पार्टी की जन कल्याणकारी नीतियों को जन-जन तक पहुंचाने और कांग्रेस के संकल्प पत्र को घर-घर वितरित करने को लेकर ड्यूटियां लगाई जाएंगी।

बिजेन्द्र सिंह 'बिल्लू' ने कहा कि प्रदेश में कांग्रेस के पक्ष में लहर चल रही है और इस बार निश्चित रूप से पूर्व मुख्यमंत्री भूपेंद्र सिंह हुड्डा के नेतृत्व में कांग्रेस की सरकार बनना तय है।



हरियाणा सरकार

### हरियाणा सरकार का बागवानी किसानों को प्रोत्साहन

सरकार द्वारा चौ० चरण सिंह ह.कृ.वि. हिसार द्वारा विकसित की गई सब्जी की किस्मों के बीजों की मिनी किट पर 50 प्रतिशत अनुदान दिया जा रहा है। इस खरीफ सीजन में किसानों को भिंडी व घीया के बीज की मिनी किट पर अनुदान का प्रावधान है। बीज की किस्म, बिक्री दर व अनुदान राशि का विवरण निम्न अनुसार है

फसल	किस्म	मिनी किट		अनुदान राशि (50%) प्रति मिनी किट (₹.)	किसान का हिस्सा प्रति मिनी किट (₹.)	बीज (मिनी किट) बिक्री केंद्र
		पैकिंग साइज	बिक्री दर प्रति मिनी किट (₹.)			
भिंडी	वर्षा उपहार	1.5 कि.ग्रा.	255.00	127.50	127.50	हरियाणा बीज निगम (एच.एन.बी.सी.) बीज बिक्री केंद्र
	हिसार उन्नत	4 कि.ग्रा.	680.00	340.00	340.00	
	हाईब्रिड एच.बी.एच.-1.42	750 कि.ग्रा.	555.00	277.50	277.50	
घीया	हाईब्रिड एच.बी.जी.एच.-35	400 कि.ग्रा.	820.00	410.00	410.00	

#### अधिक जानकारी के लिए

क्यू.आर. कोड स्कैन करें



अपने जिले के जिला उद्यान अधिकारी से अथवा सम्पर्क करें

कॉल करें (टोल फ्री नं.)

**1800-180-2021**

### उद्यान विभाग, हरियाणा

सेक्टर-21, पंचकुला -134112

वेबसाइट :- Website :- [www.hortharyana.gov.in](http://www.hortharyana.gov.in) ई-मेल :- [horticulture@hry.nic.in](mailto:horticulture@hry.nic.in)

सूचना, जन सम्पर्क एवं भाषा विभाग, हरियाणा

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